

ITEM NO.6

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Criminal Appeal No(s). 1197/2021

JAIRAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 1198/2021 (II)

Date : 10-08-2023 This appeal was called on for hearing today.

For Appellant(s) Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Ambika Atrey, Adv.
Ms. Vidyottma Jha, Adv.

For Respondent(s) Mr. Sanjeev Malhotra, AOR

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete in both the matters.

Records received.

Four weeks time, is granted to Ld. counsel for appearing parties, to file additional documents.

After the expiry of said period, matters shall be processed for listing before the Hon'ble Court as per rules.

VIVEK SAXENA
Registrar